

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.840/94

New Delhi this the 27th Day of April, 1994.

Shri N.V. Krishnan, Vice-Chairman (A)
Smt. Lakshmi Swaminathan, Member (J)

Pradeep Khare son of
Shri B.N. Khare,
resident of 372/31,
Brij Bhawan, Skandpuri,
Civil Lines, Jhansi.

...Applicant

(By Advocate Shri H.P. Chakravorti)

Versus

Union of India through Secretary,
Ministry of Railways,
Rail Bhawan,
New Delhi.

...Respondents

ORDER (ORAL)

Mr. N.V. Krishnan:-

The learned counsel for the applicant states that the respondents are considering the applicant's grievance. He, therefore, seeks permission to withdraw the O.A. with liberty to approach the Tribunal again in case there is a fresh cause of action. The O.A. is permitted to be withdrawn on the above terms. The application is dismissed, as withdrawn.

JS
(Lakshmi Swaminathan)
Member (Judicial)

JK
(N.V. Krishnan)
Vice-Chairman (A)

Sanju.